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CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH.

...

Registration O.A. No. 1706 of 1993

Anil Kumar Sharma Applicant.

Versus

Union of India
and others Respondents.

...

Hon. Mr. Maharaj-Din, Member(J)
Hon. Mr. S. Das Gupta, Member(A)

(By Hon. Mr. Maharaj-Din, Member(J))

In this application, the applicant has sought the relief of a direction to the respondent no. 3 to consider his case for absorption on the post of Motor Mechanic.

2. The applicant, after selection by a duly constituted selection committee, was appointed on the post of Motor Mechanic as monthly rated casual worker under respondent no. 3 (Project Director, Cropping System Research, Pallavpuram, Modinagar, Meerut) w.e.f. 25.7.1992. It is stated that the applicant is working on the said post since then till date with artificial breaks. According to the applicant he completed 220 days in the year 1992 and 304 days in the year 1993, ^{h. a.m.} as such, he has become entitled for absorption.

3. The applicant submitted representation dated 20.9.1993 (Annexure-A 1) requesting for his regularisation and absorption on clear vacancy which is still pending

Ans

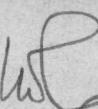
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for disposal. The Original Application ~~can~~, ^{therefore} however, be disposed of at admission stage by giving a direction to the respondents to dispose of the representation of the applicant within specified period. The O.A. is, ^{therefore} however, be disposed of with the direction to the respondents to dispose of the representation of the applicant dated 20.9.1993 (Annexure- A 1) within a period of 3 months from the date of receipt of the order, by a reasoned and speaking reply.

4. In the meantime, the applicant may not be disengaged from the service.

5. The application is disposed of with the above direction. There will be no order as to costs.


Member (A),


Member (J)

Dated: 18th May, 1994.

(n.u.)